

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 86/97

Transfer Application No.

Date of Decision 20.1.1997

A.S.Ranka

Petitioner/s

Shri R.D.Beharia

Advocate for
the Petitioners

Versus

Union of India & Ors.

Respondent/s

Advocate for
the Respondents

CORAM :

Hon'ble Shri. M.R.Kolhatkar, Member (A)

Hon'ble Shri.

- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to other Benches of the Tribunal ?

M.R.Kolhatkar

(M.R.KOLHATKAR)
MEMBER (A)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

DA NO. 86/97

Dated this the 20th day of January, 1997

CORAM: Hon'ble Shri M.R.Kolhatkar, Member (A)

Ashok Sobhachand Ranka
R/o 147/13, Rest-Camp Road,
Khosaravi Building, Devlali
Camp, Dist. Nasik.

By Advocate Shri R.D.Deharia ...

U/S.

1. Union of India through the General Manager, Central Rly., Mumbai C.S.T.
2. The Divisional Railway Manager, Divisional Office, Central Rly., Bhusawal. Dist. Jalgaon.

ORDER (ORAL)

(Per: Shri M.R.Kolhatkar, Member (A))

Heard Shri Deharia for the applicant.

The applicant impugns the order of transfer dated 7.1.1997 at page 11 of the OA. transferring the applicant from Devlali to Nasik (M.S.E.B.).

The applicant points out that he was transferred only on 11.3.1995 at his own request to Devlali in terms of his representation dated 15.7.1994 because he was under treatment both for Heart-attack and head injury. Within less than 2 years he has been transferred to an inconvenient place the ^{is} and person who comes in his place R.R.Tiwari at Devlali on his own request on promotion. He states

that he has made representation on 11.1.1997 pointing out the circumstances and also enclosed medical certificate of Neurophysician under whom he is taking treatment.

2. Under the circumstances, the only direction I can issue would be to direct the Respondent No. 2 to consider the representation dated 11.1.1997 supported by medical certificate and till the representation is considered and disposed of in a speaking manner, not to give effect to the impugned order dated 7.1.1997. This may be done within a period of one month from the date of communication of this order. The OA. is disposed of in terms of the above directions.

3. A copy of the order be given to the parties.

MR Kolhatkar

(M.R.KOLHATKAR)

MEMBER (A)

mrj.